

Hearing through Video Conferencing

State vs Khushid Ahmed

FIR no.0192/2020

U/s 420/467/468/471 IPC

PS Rajouri Garden

24.07.2020

This is the application for grant of bail u/s 437 Cr.P.C moved on behalf of the accused Khurshid Ahmed.

Pr: Ld APP for the State.

Ld. Counsel for the accused Khushid Ahmed.

IO SI Sanjeet Singh, Naib court, Reader, Ahmad and both the stenographer.

All the above joined through Video Conferencing.

The present bail application under section 437 Cr.P.C. seeking regular bail has been filed on behalf of accused and it is submitted that he is in custody since 22.03.2020. It is further argued that the accused has been falsely implicated in the present case. It is requested that accused be released on bail with further submission that chargesheet in the matter has been already filed.

The bail application has been opposed by the State and it is submitted that accused has committed serious offence which cannot be over looked.

Heard. Record perused. In the present case, accused has been charge sheeted for offence u/s 420/467/468/471 IPC. Maximum punishment provided for Section 467 IPC is imprisonment for life. Section 437 (1) Cr.PC reads as under :-

“(1) When any person accused of, or suspected of, the commission of any non-bailable offence is arrested or detained without warrant by an officer in charge of a police station or appears or is brought before a Court other than the High Court or Court of Session, he may be released on bail, but

(i) such person shall not be so released if there appear reasonable grounds for believing that he has been guilty of an offence punishable with death or imprisonment for life.”

In view of the above statutory provisions and considering the gravity of allegations, this Court is not inclined to grant bail to the accused. Accordingly, the bail application is hereby dismissed.

Copy of order be given dasti.

(Deepak kumar-I)

MM-02(West)/THC/Delhi

24.07.2020